

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) No.169 OF 2017**

**In the matter of:**

**Narender Singh Narula ... Appellant**

**Vs**

**Registrar of Companies, NCT of  
Delhi & Haryana .... Respondent**

**ALONGWITH COMPANY APPEAL (AT) No.170 OF 2017**

**In the matter of:**

**Mohinder Singh Narula ... Appellant**

**Vs**

**Registrar of Companies, NCT of  
Delhi & Haryana .... Respondent**

**Present:**

For Appellant (s):- Mr Deepak Khurana, Mr Vineet Tayal,  
Advocates alongwith Ms Madhu Garg,  
Representative of Appellants.

**O R D E R**

**25.05.2017-** In view of the observation made by the National Company Law Tribunal, New Delhi Bench at para 3 of the impugned order dated 22<sup>nd</sup> March 2017 and the compounding of amount made in para 6 of the impugned order (Rs. 6,00,000/-), after some argument, Ld. Counsel for the Appellants sought liberty to withdraw the appeals. The appeals have been disposed of as withdrawn.

**(Justice S. J. Mukhopadhaya)  
Chairperson**

**(Mr. Balvinder Singh)  
Member (Technical)**